

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 317**

Cont.A-20/2024 IA-2836/2024 IA-2938/2024 IA-2165/2024  
In  
IB-113(ND)/2021

**IN THE MATTER OF:**

Vistra ITCL (India) Ltd

**.....APPLICANT/PETITIONER**

**Vs**

Ansal urban Condominiums Pvt. Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 19.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Adv Lalit Mohan Adv Videh Vaish, Adv Megha Jain, Adv. Bhavana Upadhaye, Adv. Abhay Gupta, Adv. Harshita Chaturvedi.
For the Respondent	: Mr. Abhishek Anand, Mr. Sujoy Datta, Ms. Nishtha Khurana, Ms. Mahima Shekhawat, Advs for R-2 & 3 in IA-2938 and Respondents in Con 20/2024. Mr./Ms.Manmeet Kaur, Mr. Gurtejpal Singh, Adv. for R-1 in IA No. 2938
For the SRA	: Adv. Anuja Pethia, Adv. Rishabh Govila.
For the RP	: Mr. Shivanshu Kumar a/w Mr. Rajesh Ramnani, RP.
For the Secured FC	: Mr. Akshit Mago and Ekssha Kashyap, Advocates

**HYBRID HEARING (PHYSICAL & VC)  
ORDER**

**Cont.A-20/2024:-**

One week time granted to the Applicant to file rejoinder affidavit.

List the matter on **01.08.2024**.

**IA-2836/2024:-**

This application has been filed seeking the following prayers:-

- *Give suitable direction to the Resolution professional to accept and include the claim of the Applicant to the tune of Rs. 29,12,468 Rupees Twenty Nine Lakh Twelve Thousand Four Hundred Sixty Eight along with interest and update the*

*resultant list of creditors accordingly, intimate the same to the Resolution Applicant whose Resolution Plan has been approved in the CoC;*

Heard submissions of Mr. Lalit Mohan, Learned Counsel appearing for the Applicant and Mr. Shivanshu Kumar, Learned Counsel appearing for the Resolution Professional. It is not in dispute that the Resolution Plan was approved on 09.08.2023 by 100% voting share and the Applicant filed the claim belatedly on 05.03.2024. Learned Counsel appearing for the Resolution Professional submitted that the facts of the present case are identical to the facts in IA-5218/2023 which has been disposed of on 04.07.2024 and therefore, the present application be disposed of accordingly.

Learned Counsel appearing for the Applicant at this stage has submitted that the Applicant has received an email from the Resolution Professional on 06.05.2024 stating that a provision made in the Resolution Plan for considering the belated claims and therefore, the Resolution Professional be directed to consider its claim in accordance with the said provision in the Resolution Plan. Be that as it may, the Resolution Professional shall verify the claim in the light of the provisions of the Resolution Plan.

The present application i.e. IA-2836/2024 **disposed of** with the above observations.

**IA-2938/2024:-**

One week time granted to the Applicant to file rejoinder affidavit.

List the matter on **01.08.2024**.

Interim order dated 04.06.2024 shall continue till the next date of hearing.

**IA-2165/2024:-**

This application has been filed seeking the following prayers:-

- *Give suitable direction to the Resolution professional to accept and include the claim of the Applicant to the tune of Rs. 12,44,291/- Rupees Twelve Lakh Forty Four Thousand Two Hundred Ninety One along with interest and update the*

*resultant list of creditors accordingly, intimate the same to the Resolution Applicant whose Resolution Plan has been approved in the CoC;*

Heard submissions of Mr. Lalit Mohan, Learned Counsel appearing for the Applicant and Mr. Shivanshu Kumar, Learned Counsel appearing for the Resolution Professional. It is not in dispute that the Resolution Plan was approved on 09.08.2023 by 100% voting share and the Applicant filed the claim belatedly on 07.03.2024. Learned Counsel appearing for the Resolution Professional submitted that the facts of the present case are identical to the facts in IA-5218/2023 which has been disposed of on 04.07.2024 and therefore, the present application be disposed of accordingly.

Learned Counsel appearing for the Applicant at this stage has submitted that the Applicant has received an email from the Resolution Professional on 24.05.2024 stating that a provision made in the Resolution Plan for considering the belated claims and therefore, the Resolution Professional be directed to consider its claim in accordance with the said provision in the Resolution Plan. Be that as it may, the Resolution Professional shall verify the claim in the light of the provisions of the Resolution Plan.

The present application i.e. IA-2165/2024 **disposed of** with the above observations.

**Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**